

(TO BE PUBLISHED IN THE GOVERNMENT OF INDIA EXTRAORDINARY PART-III SECTION 4)

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

NOTIFICATION

Dated the 11th October, 2012

No.-L-7/143/158/2012-CERC: In exercise of powers conferred under section 178 of the Electricity Act, 2003 (Act No. 36 of 2003) and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2012.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment of Regulation 2 of Principal Regulations:

(1) Sub-clause (g) of clause (1) of Regulation 2 of Principal Regulations shall be substituted as under, namely:

“(g) ‘**economic offence**’ means an offence under any of the statutes listed in the Schedule to the Economic Offences (Inapplicability of Limitation) Act, 1974 (12 of 1974);”

(2) Sub-clause (k) of clause (1) of Regulation 2 of Principal Regulations shall be substituted as under, namely:

“(k) **‘inter-State trading’** means purchase of electricity from one State for re-sale in another State and includes electricity imported from any other country for re-sale within India or exported to any other country subject to compliance with applicable laws and clearance by appropriate authorities.

(3) A new sub-clause (ki) shall be inserted after sub-clause (k) of clause (1) of Regulation 2 of Principal Regulations as under, namely:

“(ki) **‘intra-State trading’** means purchase of electricity for re-sale within the territory of the same State;”

(4) Sub-clause (m) of clause (1) of Regulation 2 of Principal Regulations shall be substituted as under, namely:

“(m) **‘licensee’** means a person who has been granted licence for inter-State trading under section 14 of the Act:

Provided that if any licensee undertakes intra-State trading based on the licence for inter-State trading granted by the Commission, the licensee shall be regulated under these regulations for the purposes as specified which shall be in addition to and not in derogation of any regulations on intra-State trading specified by the concerned State Commission;”

3. Amendment of Regulation 3 of Principal Regulations:

(1) A proviso shall be added to Clause (1) of Regulation 3 of the Principal Regulations, namely:

“Provided that the applicant should have been authorized to undertake trading in electricity in accordance with its constitutional/organizational documents such as the Main Objects in the Memorandum of Association (in case of a company incorporated under the Companies Act, 1956) or the Partnership Deed (in case of a partnership firm registered under the Indian Partnership Act, 1932) or the constitutional documents of Limited Liability Partnerships under Limited Liability Partnership Act, 2008”.

(2) Clause 3 of Regulation 3 of the Principal Regulations shall be substituted as under, namely:

“(3) Capital Adequacy and Liquidity Requirements:

(a) Considering the volume of inter-State and intra-State trading proposed to be undertaken by the applicant on the basis of the inter-State trading licence, the minimum net worth of the applicant on the date of application, as per audited special balance sheet accompanying the application, shall not be less than the amounts specified hereunder:

Category of the Trading Licence	Volume of electricity proposed to be traded in a year including intra-State trading, where applicable	Minimum Net Worth (Rs. In crore)
Category I	No Limit	50.00
Category II	Not more than 1500 MUs	15.00
Category III	Not more than 500 MUs	5.00
Category IV	Not more than 100 MUs	1.00

(b) An applicant shall be required to maintain the networth as specified in this clause at all times:

Provided that if an existing licensee is required to possess the networth requirement of any particular category based on the volume of inter-State and intra-State trading proposed to be undertaken during 2012-13 on the basis of the inter-State trading licence, the licensee shall furnish by 15th of November 2012, the information about the volume of electricity

proposed to be traded during 2012-13 supported by special balance sheet as on 31st August 2012.

(c)The applicant shall have minimum current ratio of 1:1 and liquidity ratio of 1:1 on the date of audited special balance sheet accompanying the application.

Note: The net worth and the current and liquidity ratios specified in this regulation shall be computed on the basis of the audited balance sheet prepared in accordance with the financial reporting framework prescribed under the Companies Act, 1956.

4. Amendment of Regulation 4 of the Principal Regulations

(1) Clause (c) of Regulation 4 of the Principal Regulations shall be substituted as under:

“(c) An order revoking the licence of the applicant, or any of his associates, or partners, or promoters, or Directors, has been passed by the Commission for the reasons mentioned in sub-section (1) of section 19 of the Act and a minimum period of three years has not passed from the date of such revocation ; or”

(2) Clause (e) of the Regulation 4 of the Principal Regulations shall be substituted as under, namely:

“(e) Where an applicant or any of his associates or partners or promoters or Directors has in the past been found guilty in any proceedings for non-compliance of any of the provisions of the Act or the rules or the regulations made thereunder or an order made by the Commission, the applicant shall be debarred from applying for trading licence for a maximum period of three years from the date such non-compliance was established by an order of the Appropriate Commission:

Provided further that the period of disqualification specified under this clause may be commuted by the Commission depending on the gravity of such non-compliance; or”

(3) A new clause (f) shall be added to Regulation 4 to the Principal Regulations as under, namely:

“On the date of application or thereafter, if any proceeding for non-compliance of any provision of the Act, or the Rules or the Regulations framed thereunder or for non-compliance of the order of the Commission is initiated against the applicant, the application shall be considered after the final disposal of the proceedings:

Provided that where the applicant is found guilty of non-compliance in the proceeding, its application shall be dealt with in accordance with Clause (e) of this regulation.

5. Amendment of Regulation 6 of the Principal Regulations

(1) Sub-clause (a) of clause (1) of Regulation 6 of the Principal Regulations shall be substituted as under, namely:

“(a) such fee as may be prescribed by the Central Government from time to time and payable through NEFT/ RTGS only as per the procedure specified in Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 or any subsequent enactment thereof.”

(2) Sub-clause (b) of clause (1) of Regulation 6 of the Principal Regulations shall be substituted as under, namely:

“(b) Copies of the annual reports in case of the persons incorporated under the Companies Act, 1956 (1 of 1956) and audited accounts along with the Directors’ Report, Auditors’ Report, the Schedules and notes on accounts for one year immediately preceding the year in which the application has been made and the special balance sheet as on any date falling within 30 days immediately preceding the date of making the application.”

(3) Sub-clause (i) of clause (4) of Regulation 6 of the Principal Regulations shall be substituted as under, namely:

“(i) Net worth, current ratio and liquidity ratio of the applicant as on the date of the audited special balance sheet accompanying the application;”

(4) A new sub-clause (t) shall be added after sub-clause (s) of clause (4) of Regulation 6 of the Principal Regulations, as under, namely:

“(t) A statement on affidavit in case the applicant is in possession of any intra-State trading licence and the details of the volume of trading allowed (in Million Units) as per the said licence.”

6. Amendment of Regulation 7 of the Principal Regulations

(1) The following proviso shall be added after the second proviso to clause (b) of Regulation 7 of the Principal Regulations, namely:

“Provided also that a licensee may make an appropriate Application accompanied by prescribed fees for upgradation of its licence to a higher category or downgradation of its licence to a lower category if it fulfills the conditions of these regulations for grant of such licence but it shall not be required to follow the procedure specified in Regulation 6 of these regulations:

Provided further that the licensee shall be heard by the Commission before taking a decision on the application.”

(2) The following proviso shall be added after clause (c) of Regulation 7 of the Principal Regulations, namely:

"Provided that where it is established on the basis of regulatory audit carried out in accordance with clause (3) of Regulation 8 of these regulations that the licensee has charged trading margin above the ceiling specified in the Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010, the Commission may direct disgorgement of excess margin along with interest, at the rate as may be specified by the Commission, after giving an opportunity of hearing to the licensee."

(3) In clause (m) of Regulation 7 of the Principal Regulations, after the words "pay the licence fee", the words "by the stipulated date" shall be added.

(4) Clause (p) of Regulation 7 of Principal Regulations shall be substituted as under, namely:

"(p) The licensee shall maintain up to date record of all trading transactions undertaken by him, separately for OTC inter-State transactions, OTC intra-State transactions, if any, made on the basis of inter-State trading licence and transactions through the power exchange."

(5) Three new clauses shall be added after clause (r) of Regulation 7 of Principal Regulations as under, namely:

"(s) The licensee shall immediately but not later than one month report to the Commission any change in the networth which makes it ineligible to continue in the category for which the licence has been granted.

(t) The licensee shall not at any time transfer or assign its license in any manner without the prior approval of the Commission:

Provided that the licensee can transfer or assign its licence only to such person who fulfills the conditions of Regulations 3 and 4 of these regulations with prior approval of the Commission:

Provided further that the licensee shall make an appropriate application before the Commission containing the details of the person to whom the licence is proposed to be transferred or assigned, its eligibility to hold the licence under these regulations and an affidavit from the proposed transferee or assignee that it will abide by the terms and conditions of licence and comply with the provisions of the Act, Rules and regulations made thereunder and the orders of the Commission as may be issued from time to time:

Provided also that the licensee shall be required to publish in brief in two daily newspapers having circulation in each of the five regions in addition to those published from Delhi, including one economic daily newspaper about its application for transfer or assignment of its licence and invite suggestions/objections within 30 days and submit the copies of the publication along with its response to the suggestions/objections, if any, within 45 days from the date of publication.

(u) The licensee shall designate one of its officers as Compliance Officer who shall be the nodal officer for communication with the Commission and shall be responsible for compliance with all matters pertaining to the terms and conditions of the licence, the provisions of the Act and the regulations of the Commission. The licensee shall vest adequate freedom and powers in its Compliance Officer for the effective discharge of his duties under these regulations.”

7. Amendment of Regulation 8 of Principal Regulations

(1) In sub-clause (e) of clause (1) of Regulation 8 of Principal Regulations, the words “accounting statement” shall be substituted with the words “audited annual financial statement”.

(2) A new clause (3) shall be added after clause (2) of Regulation 8 of the Principal Regulations as under, namely:

“(3) The Commission may, if considered necessary, appoint auditors and/or experts to carry out regulatory audit to investigate into the compliance of the terms and conditions of the licence by the licensee in accordance with Section 128 of the Act and in such cases, the cost of audit shall be paid by the Commission and recovered from the licensee.”

8. Amendment of Regulation 9 of Principal Regulations

(1) Clause (b) of Regulation 9 of Principal Regulations shall be substituted as under:

“(b) furnish monthly information in Forms IV-A, IV-B, IV-C, IV-D, IV-E, IV-F, IV-G and IV-H in respect of inter-State trading, intra-State trading, trading through power exchanges and long term trading, cross border trading and banking transactions so as to reach the Commission before 15th of the succeeding month:

Provided that the information sent to the Commission shall be posted on the website of the licensee by 15th of the succeeding month, and such report shall be available on the website for not less than two years.”

(2) Three new clauses shall be added after clause (b) of Regulation 9 of Principal Regulations and shall be numbered as clauses (ba), (bb) and (bc) as under, namely:

“(ba) Submit open position report on a monthly basis as per Form IV-I for risk monitoring purpose:

Provided that information involving commercial confidence shall not be accessible to the members of the public.

(bb) Submit information regarding OTC Contracts on weekly basis as per Form IV-J by Tuesday of the following week.

(bc) Submit annual return of inter-State transactions detailing total volume transacted (in MU and Rupees) and the total trading margin charged thereon, total volume transacted in intra-State transactions (in MU and Rupees), total volume

transacted on Power Exchange and the total trading margin charged thereon, total volumes of Renewable Energy Certificates transacted and margin charged thereon and complete list of Buyers and Sellers in the above categories, certified by Chartered Accountant or Cost Accountant by 31st May every year:

Provided that the above information shall be submitted by the licensee without prejudice to the submission of transaction wise information as per Forms IV-A, IV-B, IV-C, IV-F, IVG and IV-H for compliance of Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010.

(3) The words “and intra-State” shall be added after the word “inter-State” in clause (c) of Regulation 9 of Principal Regulations.

(4) A new clause (ca) shall be added after the clause (c) of Regulation 9 of Principal Regulations, namely:

“(ca) The information as required under clauses (b) to (bc) of this regulation shall also be furnished by the deemed trading licensees as defined in section 14 of the Act for the purpose of monitoring inter-State trading transactions;”

(5) A new sub-clause (v) shall be added under clause (d) of Regulation 9 of the Principal Regulations as under, namely:

“(v) Where any proceeding has been initiated in any court of law against the licensee for material breach of any law or before the Appropriate Commission for contravention of the Act, the Rules and Regulations made thereunder or non-compliance with the orders and directions of the Commission or of the State Commissions.”

9. Amendment of Regulation 10 of the Principal Regulations

(1) A new clause (3) shall be added after clause (2) of the Principal Regulations, namely:

“(3) The licensee shall display on its website (i) the volume of inter-State and intra-State trading, if any, on monthly basis ; (ii) trading licences held by it; (iii) petitions filed before the Commission and the orders including interim orders, if any, issued by the Commission to ensure dissemination of information to its clients.”

10. Amendment of Regulation 14 of the Principal Regulations

(1) The Provisos to sub-clause (g) of clause (1) of Regulation 14 shall be deleted.

(2) A new sub-clause (h) shall be added after sub-clause (g) of clause (1) of Regulation 14 of the Principal Regulations, namely:

“(h) Where the licensee has failed to pay the fees by the due date as per the Central Electricity Regulatory Commission (Payment of Fee) Regulations, 2012 or other charges required by its licence or any penalty imposed by the Commission;”

(3) The existing clauses (2) and (3) of Regulation 14 of Principal Regulations shall be substituted as under, namely:

“(2) If the Commission, after making an enquiry, is satisfied that any of the grounds for revocation as mentioned in clause (1) exists and public interest so requires, the Commission may revoke the licence subject to such terms and conditions as may be deemed appropriate:

Provided that the Commission has given a notice of not less than three months to the licensee stating the grounds on which it is proposed to revoke the licence and has considered the cause shown by the licensee within the period of notice against the proposed revocation:

Provided further that the Commission may, instead of revoking the licence, permit the licence to remain in force subject to such further terms and conditions as the Commission may consider appropriate to impose, and any further terms and

conditions so imposed shall be deemed to be terms and conditions of the licence and shall be binding on the licensee.

(3) Where the licensee makes an application for revocation of licence, the application shall contain the following information and documents:

- (a) reasons for seeking revocation;
 - (b) an affidavit to the effect that the licensee has deposited the licence fee for the year in which revocation is sought; that there are no undischarged liabilities against the licensee; that there are no operative contracts for trading of electricity to which the applicant is a party at the time of filing the said application;
 - (c) an affidavit to the effect that the applicant has posted the complete application on its website and shall keep the application uploaded on its website till its disposal by the Commission;
 - (d) documents showing that the licensee has published the notice about its application for revocation in two daily newspapers having circulation in each of the five regions in addition to those published from Delhi including one economic newspaper;
- (4) Where the Commission, after considering the application made in accordance with clause (3), is satisfied that public interest so requires, the Commission shall revoke the licence, as to the whole or any part of the area of trading upon such terms and conditions as the Commission may consider appropriate;
- (5) Where the licence is revoked under clauses (2) and (4) of this regulation, the Commission shall serve a notice of revocation on the licensee and fix a date from which revocation shall take effect.”

11. Insertion of new chapter in the Principal Regulation

(1) A new Chapter shall be inserted after the existing Chapter 5 as under, namely:

**“ CHAPTER-5 A
CONTRAVENTION AND PENALTIES”**

(2) Three new Regulations shall be made under Chapter 5A as under, namely:

“14 A. Contravention by Licensee

(1) Contraventions of the provisions of the Act, Rules and Regulations framed thereunder and non-compliance of the orders of the Commission by a licensee shall be grouped under two categories such as serious contraventions and non-serious contraventions.

(2) Serious contraventions shall cover the following:

(a) Violations and non-compliance of the provisions of the Act, Rules and the Regulations specified by the Commission, particularly, Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010, Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and as amended from time to time or any subsequent amendment thereof;

(b) Deliberate under-reporting of transaction volume in monthly reporting;

(c) Non-compliance of the orders of the Commission including the orders issued for contravention of any regulation of the Commission;

(d) any willful, repeated and persistent violation of non-serious contraventions committed by the licensee.

(e) Non-payment of the licence fees and surcharge if applicable within the due date as specified in Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.

(3) The following contraventions by a licensee shall be treated as non-serious contravention:

- (a) non-submission or delay in submission of any report required to be submitted by the licensee under any of the regulations mentioned in sub-clause (a) of clause (2) of this regulation;
- (b) delay in submission of monthly transaction information sought under clause (b) of Regulation 9;
- (c) delay in submission of any other information sought by the Commission ;
- (d) failure to make mandatory disclosures or reporting in accordance with the proviso to clause (b) of Regulation 9 of these regulation on licensee's website ;

14 B. Procedure for taking cognizance of the contraventions

(1) The Commission, on being satisfied on the basis of the information in its possession or on the basis of the information submitted by any person that a prima facie case exists against any licensee under any of the provisions of Regulation 14A, shall initiate suo-motu proceedings against the licensee and shall direct the licensee to submit such information and explanation as may be considered necessary for the purpose of the proceeding;

Provided that proceedings for non-payment of fee shall be initiated if the licensee fails to deposit the fees and surcharge, if any, within seven days of the expiry of due date of payment as per the Central Electricity Regulatory Commission (Payment of Fee)

Regulations, 2012 and the seven days period shall be deemed to be a notice under this regulation:

Provided further that the licence shall be deemed to be suspended after expiry of seven days from the due date of payment and shall remain suspended till the payment of fees and surcharge, if any, is made or suspension is withdrawn.

(2) No penalty shall be imposed on the licensee without giving an opportunity of hearing.

(3) The penalties if any shall be imposed in accordance with Regulation 14C of these regulations.

14 C. Penalties for Contravention and non-compliance

(1) Where the charge of serious contraventions is established against the licensee, the Commission may:

(a) direct that the licensee shall pay, by way of penalty, a sum which shall not exceed rupees one lakh for each contravention;
and /or

(b) debar the licensee, from trading in short term market or medium term market or through power exchanges for a period not exceeding one year; or

(c) suspend the licence for trading in electricity for a period not exceeding one year; or

(d) revoke the licence of the licensee; or

(e) issue such other directions or impose such other condition as the Commission may deem appropriate.

Provided that in case of debarment or suspension, NLDC or concerned RLDC or SLDC, as the case may be, shall take appropriate action with regard to scheduling and despatch of electricity in respect of the transactions of the licensee.

- (2) Where the charge of non-serious contravention has been established against the licensee, the Commission may:
- (a) give warning to the licensee subject to such conditions as may be deemed fit in the facts and circumstances of the case; or
 - (b) direct that such person shall pay, by way of penalty, a sum which shall not exceed rupees one lakh; or
 - (c) issue such other directions or impose such other conditions as the Commission may deem appropriate”

12. Amendment of Chapter-VI of the Principal Regulations:

(1) "Chapter VI" shall be renamed as "Chapter 6".

(2) The table under clause (1) of Regulation 15 shall be substituted as under:

Category of Licence (As per Notification dated 6.2.2004)	Category of Licence (As per Notification dated 24.2.2009)	Category of Licence (As per Notification dated 7.6.2010)
F (Above 1000 MUs)	I (No limit)	I (No limit)
E(between 700 and 1000MUs)		II (Not more than 1500 MUs)
D(between 500 and 700MUs)		
C(between 200 and 500MUs)	II (Not more than 500 MUs)	III (Not more than 500 MUs)
B(between 100 and 200MUs)		
A (Upto 100 MUs)	III (Upto 100 MUs)	IV (Not more than 100 MUs)

sd/-
(Rajiv Bansal)
Secretary

Note: Principal Regulations were published on 24.2.2009 in Part III, Section 4 of the Gazette of India (Extraordinary) No 28 and amended in terms of:

(a) Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Amendment) Regulations, 2009 published in Gazette of India (Extraordinary) Part III Section 4 dated 2.6.2009;

(b) Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2009 published in Gazette of India (Extraordinary) Part III Section 4 No.197 dated 23.10.2009; and

(c) Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2010 published in Gazette of India (Extraordinary) Part III Section 4 No. 152 dated 7.6.2010.

Form IV-A

Short-term Inter-State Transactions of Electricity by Trading Licensees (RTC*)

Name of the Trading Licensee:

Licence Details (No & Date) :

Month:

Sr.No	Period of Power Delivery		Time of Power Delivery		Scheduled Volume (MUs)	Purchased from			Sold to			Purchase Price (₹/Kwh)	Sale Price (₹/kwh)	Trading Margin (₹/kwh)
	Start date (DD/MM/YYYY)	End date (DD/MM/YYYY)	Start Time (HH:MM)	End Time (HH:MM)		Name of the Seller	Category	State	Name of the Buyer	Category	State			
A Inter State Trading Transactions														
1														
2														
3														
B Inter State Trading Transactions through Swapping or Banking Arrangement														
1														
2														
3														
C Cross Border Transactions														
1														
2														
3														

*RTC= Roud The Clock (24 Hours i.e. from 00:00 to 24:00)

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Indicate the names and the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, industrial open access consumer, commercial open access consumer, trader (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 15th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:

Note: (6) Full form of the abbreviations used for Name of the Seller/Buyer etc. shall be provided at the end of the Table.

Short Term Transaction means

where period of contract of the licensee with both the seller and the buyer is up to 1 year



Where S stands for Seller, T stands for Trader and B stands for Buyer.

Short-term Inter-State Transactions of Electricity by Trading Licensees (Peak*)

Name of the Trading Licensee:

Licence Details (No & Date) :

Month:

Sr.No	Period of Power Delivery		Time of Power Delivery		Scheduled Volume (MUs)	Purchased from			Sold to			Purchase Price (₹/Kwh)	Sale Price (₹/kwh)	Trading Margin (₹/kwh)
	Start date (DD/MM/YYYY)	End date (DD/MM/YYYY)	Start Time (HH:MM)	End Time (HH:MM)		Name of the Seller	Category	State	Name of the Buyer	Category	State			
A Inter State Trading Transactions														
1														
2														
3														
B Inter State Trading Transactions through Swapping or Banking Arrangement														
1														
2														
3														
C Cross Border Transactions														
1														
2														
3														

*Peak= Peak Period (Evening Peak from 17 :00hrs to 23 :00hrs). Peak period may be revised by the Commission from time to time

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Indicate the names and the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, industrial open access consumer, commercial open access consumer, trader (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 15th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:

Note: (6) Full form of the abbreviations used for Name of the Seller/Buyer etc. shall be provided at the end of the Table.

Short Term Transaction means

where period of contract of the licensee with both the seller and the buyer is up to 1 year



Where S stands for Seller, T stands for Trader and B stands for Buyer.

Short-term Inter-State Transactions of Electricity by Trading Licensees (Other than Peak & RTC)

Name of the Trading Licensee:

Licence Details (No & Date) :

Month:

Sr.No	Period of Power Delivery		Time of Power Delivery		Scheduled Volume (MUs)	Purchased from			Sold to			Purchase Price (₹/Kwh)	Sale Price (₹/kwh)	Trading Margin (₹/kwh)
	Start date (DD/MM/YYYY)	End date (DD/MM/YYYY)	Start Time (HH:MM)	End Time (HH:MM)		Name of the Seller	Category	State	Name of the Buyer	Category	State			
A Inter State Trading Transactions														
1														
2														
3														
B Inter State Trading Transactions through Swapping or Banking Arrangement														
1														
2														
3														
C Cross Border Transactions														
1														
2														
3														

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Indicate the names and the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, industrial open access consumer, commercial open access consumer, trader (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader or any other authorised website (Name of the link on the home page: Statutory Information)

Note: (4) Data shall be submitted on a monthly basis by 15th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:

Note: (6) Full form of the abbreviations used for Name of the Seller/Buyer etc. shall be provided at the end of the Table.

Short Term Transaction means

where period of contract of the licensee with both the seller and the buyer is up to 1 year



Where S stands for Seller, T stands for Trader and B stands for Buyer.

Long-term Inter-State Transactions of Electricity by Trading Licensees

Name of the Trading Licensee:

Licence Details (No & Date) :

Month:

Sr.No	Period of Power Delivery		Scheduled Volume (MUs)	Purchased from			Sold to			Sale Price (₹/kwh)
	Start date (DD/MM/YYYY)	End date (DD/MM/YYYY)		Name of the Seller	Category	State	Name of the Buyer	Category	State	
A	Inter State Trading Transactions									
1										
2										
3										
B	Inter State Trading Transactions through Swapping or Banking Arrangement									
1										
2										
3										
C	Cross Border Transactions									
1										
2										
3										

Note: (1) Data shall be submitted transaction-wise and should not be aggregated.

Note: (2) Indicate the names and the category of the seller/buyer namely generator, captive power plant, distribution licensee, Government, industrial open access consumer, commercial open access consumer, trader (when applicable) etc.

Note: (3) Data shall be posted on the website of the electricity trader with link on the home page as statutory information

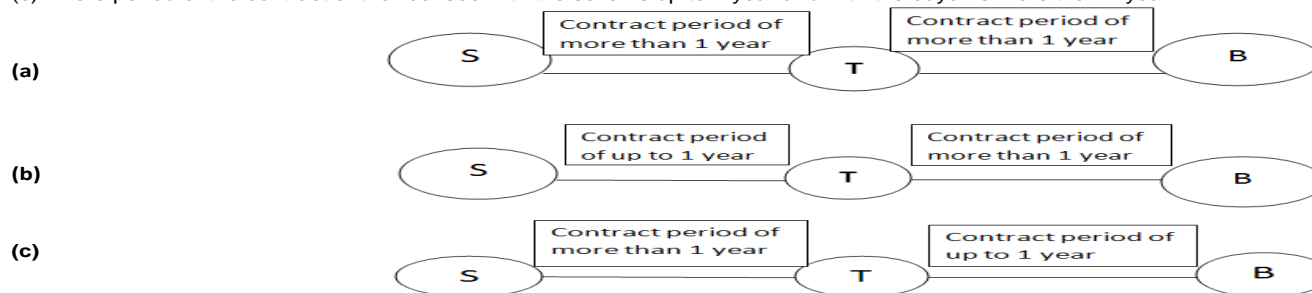
Note: (4) Data shall be submitted on a monthly basis by 15th of the following month to the Commission, Regional Load Dispatch Centre and Regional Power Committee

Note: (5) Data shall be submitted to the Commission i.e. hard copy to Secretary, CERC and soft copy in an Excel Sheet by E-mail:

Note: (6) Full form of the abbreviations used for Name of the Seller/Buyer etc. shall be provided at the end of the Table.

Long Term transaction means

- (a) where period of contract of the licensee with the seller is more than 1 year and with the buyer is up to 1 year
- (b) where period of contract of the licensee with both the seller and the buyer is more than 1 year
- (c) where period of the contract of the licensee with the seller is up to 1 year and with the buyer is more than 1 year



Where S stands for Seller, T stands for Trader and B stands for Buyer.

Intra-State Transactions of Electricity by Trading Licensees

Name of the Trading Licensee:

Month:

Sr. No.	Total Transacted Volume (Mus)	State
Short Term transactions		
1		
2		
3		
4		
Long Term Transactions		
1		
2		
3		
4		

Note: (1) Total Transacted Volume shall be aggregated for all transactions within each state

Note: (2) Name of the parties and the price of these transactions are not required.

Short Term Transaction means

(a) where period of contract of the licensee with both the seller and the buyer is up to 1 year

(a)



Long Term transaction means

(a) where period of contract of the licensee with the seller is more than 1 year and with the buyer is up to 1 year

(b) where period of contract of the licensee with both the seller and the buyer is more than 1 year

(c) where period of the contract of the licensee with the seller is up to 1 year and with the buyer is more than 1 year

(a)



(b)



(c)



Where S stands for Seller, T stands for Trader and B stands for Buyer.

Form IV-F

Day Ahead Power Exchange Transactions of Electricity by Trading Licensees

Name of the Trading Licensee:

Month:

Sr.No	Date of Delivery (DD/MM/YYYY)	Total Scheduled Volume (MUs) for each client	Purchased from		Sold to	
			Name of Seller/ Name of PX	State	Name of Buyer / Name of PX	State
1						
2						
3						
4						
5						
6						
7						
8						
9						
10						

Note: Trading Margin shall be charged for each 15 minutes contract separately. However, the reporting shall be made on daywise basis inlight of the large volume of data.

Sr.No	Name of the Client	IEX		PXIL	
		Margin charged when MCP is lesser than or equal to ₹3/Kwh (₹/Kwh)	Margin charged when MCP is greater than ₹3/Kwh (₹/Kwh)	Margin charged when MCP is lesser than or equal to ₹3/Kwh (₹/Kwh)	Margin charged when MCP is greater than ₹3/Kwh (₹/Kwh)
1					
2					
3					
4					
5					
6					
7					
8					

Form IV-G

Term Ahead Power Exchange Transactions of Electricity by Trading Licensees

Name of the Trading Licensee:

Month:

Sr.No	Name of Power Exchange (IEX/PXIL)	Period of Power Delivery		Time of Power Delivery		Scheduled Volume (MUs)	Purchased from		Sold to		Transaction Price (₹/Kwh)	Trading Margin (₹/kwh)
		Start date (DD/MM/YYYY)	End date (DD/MM/YYYY)	Start Time (HH:MM)	End Time (HH:MM)		Name of Seller	State	Name of Buyer	State		
A	Intra-Day Contracts											
1												
2												
3												
B	Day-Ahead Contingency Contracts											
1												
2												
3												
C	Daily Contracts											
1												
2												
3												
D	Weekly Contracts											
1												
2												
3												

Note: Any other Contract on the Power Exchange should be included as and when it introduced.

Form IV-H

Renewable Energy Certificates(REC) Trading on Power Exchange by Trading Licensees

Name of the Trading Licensee:

Date of Trading: DD/MM/YYYY

Sr. No.	Name of REC Client	Client Type (Renewable generator/ Obligated Entities)	Name of Power Exchange	Volume (RECs)	Market Clearing Price (₹/REC)	Trading Margin (₹/KWh)
Non Solar RECs						
1						
2						
3						
4						
Solar RECs						
1						
2						
3						
4						

Note: 1 REC = 1 MWh

Form IV-I

Open Position of Inter-State Electricity Contracts by Trading Licensees

Name of the Trading Licensee:

Month:

Long Position of Trader (Purchased but not sold)				
Sr.No	Date of Contract (DD/MM/YYYY)	Uncontracted tenure (open position) in Days/Months	Uncontracted Volume (MUs)	Purchase Price (₹/kwh)*
1				
2				
3				
4				

Short Position of Trader (Sale but not purchased)				
Sr.No	Date of Contract (DD/MM/YYYY)	Uncontracted tenure (open position) in Days/Months	Uncontracted Volume (MUs)	Sale Price (₹/kwh)*
1				
2				
3				
4				

Note:

1. Open position report is to be reported on a monthly basis by 15th of end of the month
 2. This report will not be published in public domain.
- * Price has to be reported separately for each contract.

Details of Over the Counter (OTC) Contracts Executed by Electricity Traders in Inter-State Market

Contracted Week	From	To
	dd/mm/yyyy	dd/mm/yyyy

Sr. No.	Contract Date	Purchase Price	Sale Price	Contracted Quantity	Period of Contract		Purchased from		Sold To	
	(dd/mm/yyyy)	(Rs/Kwh)	(Rs/Kwh)	(MU)	Power Schedule Start Date (dd/mm/yyyy)	Power Schedule End Date (dd/mm/yyyy)	Name	State	Name	State
A	ROUND THE CLOCK									
1										
2										
B	PEAK									
1										
2										
C	OTHER THAN RTC & PEAK									
1										
2										

Note: Introduced as per Commission's Suo-Motu Order 155/2010 dated 14.5.2010 and to be reported on a weekly basis by Tuesday of the following week.